

- (4) Dairying & Animal Husbandry,
- (5) Forestry,
- (6) Fisheries,
- (7) Ware-housing and marketing,
- (8) Small-scale Industries including agro industries,
- (9) Roads,
- (10) Special programmes such as SFDA, MFAL, CSRE and Drought Prone Areas Programmes; and
- (11) Special Employment Programmes at the Centre & States.

The tempo of investment in these programmes as well as on other programmes such as construction activity and road transport, is expected to be substantially stepped up in the Fifth Plan providing employment to teachers, doctors, para medical personnel, engineers, agronomists and other educated unemployed. In addition, the programmes for surveys of natural resources and those in the field of science and technology are also likely to substantially increase the employment opportunities for the educated unemployed. A number of exercises are being worked out in the Planning Commission in consultation with the Ministries regarding the formulation of various programmes to be taken up in the Fifth Plan. It is expected that these programmes would generate considerable employment opportunities during the Plan period.

#### DEFECTIVE CROSS BAR EQUIPMENT

284. SHRI JAGDISH PRASAD MATHUR :

SHRI MAN SINGH VARMA :  
 SHRI N. K. SHEJWALKAR :  
 SHRI D. K. PATEL :  
 SHRI LAL K. ADVANI :  
 SHRI RATTAN LAL JAIN :  
 SHRI SHYAMLAL GUPTA :

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether Government have claimed any compensation from the Indian

Telephone Industry, Bangalore for supplying defective cross bar equipment; and

(b) if so, the details thereof, and the reaction of the ITI with regard thereto ?

THE MINISTER OF COMMUNICATIONS (SHRI H.N. BAHUGUNA) : (a) No. M/S ITI had been addressed only to accept in principle the Government's claim for compensation for supplying defective cross bar equipment to the P&T Deptt. M/S ITI were also informed that the exact amount of compensation would be intimated to them, in due course.

(b) As regards the amount of compensation, the question does not arise in view of the last sentence of reply to (a) above.

M/S ITI have denied the liability to pay any compensation stating that since the equipment was selected by the P&T Deptt. and M/s ITI were only called upon to enter into agreement with M/s BTM (of Belgium) for its manufacture according to the know-how which they have, ITI cannot be asked to compensate for any defect in the equipment manufactured according to the know-how obtained from BTM. They have, however, suggested that as the Agreement with BTM is a tripartite agreement between Government of India, ITI and BTM, the question of recovery of compensation from M/S BTM, due to any design defect or defect in the manufacturing process as given out by BTM, should be considered. Accordingly, the case for recovery of compensation from M/s BTM is under consideration and the advice of the Ministry of Law in the matter is being sought for

#### MEDICAL CERTIFICATES ISSUED BY AYURVEDIC HOMOEOPATHIC AND UNANI DOCTORS OF C.G.H.S.

285. DR. BHAI MAHAVIR :

SHRI RATTAN LAL JAIN :  
 SHRI JAGDISH PRASAD MATHUR :